

15.02 hrs.

**CONSUMERS' GRIEVANCES SETTLEMENT BILL\***

**SHRI R. K. MHALGI (Thane):** Sir, I beg to move for leave to introduce a Bill to provide for special measures to ensure protection to consumers of essential commodities and other consumer goods and services.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for special measures to ensure protection to consumers of essential commodities and other consumer goods and services.

*The motion was adopted.*

**SHRI R. K. MHALGI:** Sir, I introduce the Bill.

15.02½ hrs.

**PREVENTION OF PUBLICATION OF OBJECTIONABLE MATTERS BILL\***

**SHRI K. LAKKAPPA (Tumkur):** Sir, I beg to move for leave to introduce a Bill to provide for the prevention of publication of certain objectionable matters.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for the prevention of publication of certain objectionable matters".

*The motion was adopted.*

**SHRI K. LAKKAPPA:** Sir, I introduce the Bill.

15.03 hrs.

**INDIAN TELEGRAPH (AMENDMENT) BILL\***

*(Amendment of Section 5)*

**SHRI ATAL BIHARI VAJPAYEE (New Delhi):** Sir, I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

Under proviso to Rule 69, I have to bring to the notice of the House that Clause 2 of the Indian Telegraph (Amendment) Bill, 1981, which may involve expenditure from the Consolidated Fund of India should be in thick type.

**MR. DEPUTY-SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885".

*The motion was adopted.*

**SHRI ATAL BIHARI VAJPAYEE:** Sir, I introduce the Bill.

15.04 hrs.

**INDIAN POST OFFICE (AMENDMENT) BILL\***

*(Amendment of Section 26)*

**SHRI ATAL BIHARI VAJPAYEE (New Delhi):** Sir, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

Under proviso to Rule 69, I have to bring to the notice of the House that the Clause of the Indian Post Office (Amendment) Bill, 1981, which may involve expenditure from the Consolidated Fund of India should be in thick type.